



2026:AHC:17254

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 46069 of 2025

Chandra Dutt Since Deceased And 5 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Birendra Kumar Pandey, Devendra Kumar Pandey, Om Shankar Mishra
Counsel for Respondent(s)	: Azad Rai, C.S.C.

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioners in the present petition is to direct the respondent no.2 to decide the recall/restoration application filed by the petitioners against the order dated 04.03.2025 passed in Computerized Case No.T202502030801077 of 2025 expeditiously.
4. It is argued by counsel for the petitioners that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid application strictly in accordance with law most expeditiously and preferably within a period of three months but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 22, 2026

Pramod Tripathi